

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 985 of 2010

[Arising out of Order-in-Appeal No. 03/CE/Apl/DLH-IV/2010 dt. 29.01.2010
passed by the Commissioner (Appeals) Delhi I]

M/s Escorts Ltd (AMG)

Plot No. 2-3, Sector 13, Faridabad

.....Appellant

VERSUS

Commissioner of C E, Delhi IV

New CGO Complex, NH IV, Faridabad 121001

.....Respondent

APPEARANCE:

Present for the Appellant: Ms. Krati Singh, Advocate

Present for the Respondent: Sh. Rajeev Gupta, Ms. Shivani, ARs

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/60070/2023

DATE OF HEARING: 28.02.2023

DATE OF DECISION: 28.02.2023

PER BENCH

The Id. D.R. for the Revenue submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues.

2. In view of the submission made by the Id. D.R., the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**